

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.163/2005
This the 16th day of September 2005

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Nagendra Tewari son of Late Sri Ram Manohar Tewari, Resident of Village Utelwa, P.O. Kamrauti, District Sultanpur.

... Applicant.

By Advocate: Shri. S.K. Singh.

Versus..

1. Union of India, through the Secretary, Posts & Telegraphs Department, New Delhi.
2. Post Master General, U.P., Lucknow.
3. Senior Superintendent, R.M.S. 'O' Dn. Lucknow.

...Respondents.

By Advocate: Shri S.P. Singh for Dr. Neelam Shukla.

ORDER (Oral)

BY HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. Heard the parties. Counter-Affidavit is taken on record.
2. Applicant impugns respondents order dated 12.12.2003 rejecting the request for compassionate appointment. Though, I do not find any reason accorded to reject the claim, Yet in the light of DOPT O.M. dated 5.5.2003 where for want of vacancy another opportunity to consider the case ⁱⁿ review is provided in a case where the family is indigent.

3. In the above view of the matter, O.A. is partly allowed, impugned order is set-aside, and matter is remitted back to respondents to re-consider the request of the applicant for compassionate appointment by passing a detailed and speaking order within a period of six months from the date of receipt of the copy of this order. No costs.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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